### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 3371

TO BE ANSWERED ON THE 01<sup>ST</sup> JANUARY, 2019, PAUSHA 11, 1940 (SAKA) FOREIGN FUNDING

#### 3371. SHRI RAM TAHAL CHOUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the name of the agency which looks into the funds coming into the country by various means and the rules under which the same is done;
- (b) the annual details of such enquiries made during each of the last three years;
- (c) the details of the irregularities found in such enquiries;
- (d) the action taken by the Government in this regard; and
- (e) the outcome of the aforesaid action taken thereon?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (e) – The Ministry of Home Affairs is mandated to regulate the accepting and utilisation of Foreign Contribution by the NGOs under The Foreign Contribution (Regulation) Act, 2010. NGOs are granted Prior–Permission or registration for receiving "Foreign Contribution" under The Foreign Contribution (Regulation) Act, 2010 and The Foreign Contribution (Regulation) Rules, 2011.

All these NGOs need to file mandatory Annual Returns for every financial year.

Details of such NGOs are available on the website www.fcraonline.nic.in.

Action against the defaulters NGOs is taken as per the provisions of The Foreign Contribution (Regulation) Act, 2010. Details of such actions are available on the website www.fcraonline.nic.in.

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